

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76469 of 2019

(Arising out of Order-in-Appeal No. 150/ST/RKL-GST/2018 dated 28.11.2018 passed by Commissioner (Appeals), GT, CX & Customs, Bhubaneswar.

M/s SMV Beverages Pvt. Ltd.,

Plot No. 1374/3254,
23, Bhatli- Raigarh Road,
Sukuda, Bargarh-768030.

..Appellant

VERSUS

Commissioner of CGST & CX, Rourkela

C. R. Building Rourkela Commissionerate,
Nayabazar, Rourkela, Dist.-Sundarharh, Odish-769004.

...Respondent

..
APPERANCE :

None, for the Appellant

Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No. 75254/2021

DATE OF HEARING : 03.06.2021

DATE OF DECISION : 03.06.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s SMV Beverages Pvt. Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

T.K.